

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO-2223
ANSWERED ON- 15/12/2023

DEPORTED STUDENTS

2223. SHRIMATI PRATIMA MONDAL
PROF. SOUGATA RAY

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether the United States deported a large number of students for discrepancies in visa documentation;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government has intervened in the matter and take any steps to ensure the continuation of their studies;
- (d) if so, the details thereof;
- (e) whether the Government has taken note of the fact that a large number of students are being cheated by the agents who offers employment with huge allowances to such students abroad; and
- (f) if so, the steps taken/proposed to be taken by the Government to protect the students of the country from such rackets?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a & b) According to information available with the Ministry, 28 Indian students were deported from USA to India in 2023. State-wise data regarding Indian students deported from USA is not available.

(c & d) The Government has regularly expressed our concerns to the US authorities regarding such instances and requested them to ensure fairness with regard to entry of Indian students who hold valid student visas. Whenever such issues/instances come to the attention of our Embassy/Consulates in USA, they also provide consular assistance to the Indian students.

(e & f) The Ministry and Indian Missions/Posts abroad regularly organize outreach programs and issue advisories to sensitize Indian nationals including students about safe and legal migration and exercising caution about fraudulent agents and fake job offers. Complaints about fraudulent agents and illegal migration are referred to the respective State Governments for investigation and holding the perpetrators accountable.
